

The 11th May 1959

No.LJL.24/59.—The following Act of the Assam Legislative Assembly which received the assent of the Governor is hereby published for general information.

Received the assent of the Governor on the 9th May 1959

ASSAM ACT IX OF 1959

THE ASSAM MINISTERS' AND DEPUTY MINISTERS'  
SALARIES AND ALLOWANCES (AMENDMENT) ACT, 1959

(As passed by the Assembly)

[Published in the *Assam Gazette*, dated the 13th May 1959]

An  
Act

to amend the *Assam Ministers' and Deputy Ministers' Salaries and Allowances Act, 1958*

**Preamble.**—WHEREAS it is expedient to amend the Assam Ministers' and Deputy Ministers' Salaries and Allowances Act, 1958, (Assam Act XV of 1958), hereinafter called the principal Act, in the manner hereinafter appearing ;

It is hereby enacted in the Tenth Year of the Republic of India as follows :—

**1. Short title and commencement.**—(1) This Act may be called the Assam Ministers' and Deputy Ministers' Salaries and Allowances (Amendment) Act, 1959.

(2) It shall come into force at once.

**2. Insertion of a new section after section 7 of Assam Act XV of 1958.**—After section 7 of the principal Act, the following new section shall be inserted as section 8 and the existing sections 8 and 9 shall be re-numbered as sections 9 and 10 respectively, namely:—

**“8. Medical attendance and treatment.**—Subject to any rules made in this behalf by the State Government, a Minister and a Deputy Minister shall be entitled free of charge to accommodation in hospitals maintained by the Government and also to medical treatment”.

P. C. DAS,

Dy. Secy. to the Govt. of Assam, Law Deptt.